

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

O.A.30/89.

Kum. A.J. Bansode.

.. Applicant.

V/s.

D.R.M., C.Rly., Bhusaval.

.. Respondent.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.
Hon'ble Shri N.K. Verma, Member (Admn.)

Appearances:

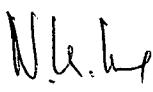
1. Shri M.M. Sudame, Counsel for the applicant.
2. Mrs. Indira Bodade, Counsel for the Respondents.

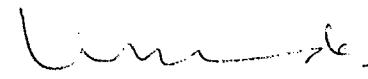
ORAL JUDGMENT :

Dated : 5.11.1993.

§ Per : Hon'ble Shri M.S. Deshpande, Vice Chairman §

The Counsel for the Respondents states that the applicant has been reappointed in service with effect from 9.4.1992 after filing of the present application. Shri M.M. Sudame, learned Counsel for the applicant states that question ~~about the payment~~ ^{after} about the payment ~~about the payment~~ ^{entitlement} ~~entitlement~~ ^{regarding her entitlements for the interim period} ~~for giving appointment from due date~~ and if such an application is made, the department should consider the representation within a period of 2 months from the date of receipt of the application. With these directions the application is disposed of. No order as to costs.


(N.K. VERMA)
MEMBER (A).


(M.S. DESHPANDE)
VICE CHAIRMAN.

H.